

March 01, 1966

**AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE SOCIALIST
FEDERAL REPUBLIC OF YUGOSLAVIA FOR SCIENTIFIC COOPERATION**

New Delhi

IN RECOGNITION of the ties which have existed between the Council of Scientific and Industrial Research, India and the Federal Council for the Co-ordination of Scientific Activities of the Socialist Federal Republic of Yugoslavia.

AND INSPIRED by a common intention to establish closer relations in matters pertaining to science and scientific promotion of technology.

AND DESIROUS of a promoting and developing in all possible ways a sound basis for such cooperation between the two countries, primarily aiming at collaboration in those fields of science and technology as will be of mutual interest and in accordance with the Agreement concerning Cultural Relations between the Republic of India and the Federal People's Republic of Yugoslavia signed at New Delhi on 11th March, 1960, the two contracting parties namely the Council of Scientific and Industrial Research, India and the Federal Council for the Co-ordination of Scientific Activities of the Socialist Federal Republic of Yugoslavia agree as follows :

I. GENERAL DEFINITION

Article 1

The two parties shall cooperate in solving specific scientific problems of mutual interest and to this aim shall provide the necessary assistance.

Article 2

The two parties shall establish direct links and exchange of experience among corresponding scientific institutions and individual scientists.

Article 3

The actual contents, forms and ways of realisation of scientific cooperation shall be settled by means of biennial programmes.

II. COOPERATION IN SCIENTIFIC RESEARCH

Article 4

The cooperation in scientific researches shall be realised by scientific research institutions, which are collateral according to their scientific profile and corresponding best to their possibilities and to the experience of scientists to the technical outfit and other conditions that are necessary for ensuring dissemination of scientific information.

II. EXCHANGE OF SCIENTISTS

Article 5

The two parties shall exchange scientists so as to ensure scientific researches consultations, exchange of experience, scientific improvement, participation in scientific meetings, delivery of lectures, assistance in organizational and scientific matters.

Article 6

The two parties shall train junior scientists and to this aim shall provide the trainees with opportunities for participating in scientific investigations and similar activities.

Article 7

The invitations for national scientific meetings/congresses, conferences, advisory meetings, symposia and seminars shall be sent by the inviting country at least three months before the meeting is going to take place, together with the programme of the meeting, data about the duration of the stay and the way of financing the delegates.

The invited country shall, before the expiry of the indicated term, report whether the invitation is accepted; it shall also deliver the list of the delegates as well as the topics and thesis or full texts of their reports.

Article 8

The two parties may invite scientists of the research institutions and university professors in order to give lectures, hold consultations and carry out surveys as visiting scientists and visiting professors for short periods.

III. EXCHANGE OF MATERIAL AND PUBLICATIONS AND HOLDING OF SCIENCE EXHIBITIONS

Article 9

The two parties shall exchange information on the organization of scientific research work, data about the scientific institutions and scientists as well as information and materials of interest.

Article 10

The two parties shall assist in the publication of scientific papers, and the results and development of scientific work of the other country in their countries' scientific periodicals.

Article 11

The two parties shall mutually support the acquisition of the scientific equipment, literature, microfilms, photocopies and other necessary material for scientific research and also, whenever feasible, organise science exhibitions.

Article 12

The two parties shall encourage the cooperation among scientific libraries and scientific institutions in the exchange of books, periodicals and bibliographies.

Article 13

The two parties shall encourage the direct cooperation among those Yugoslav and Indian institutions whose activities include publishing of scientific literature.

IV. FINANCIAL DEFINITIONS

Article 14

The financial obligations of either party shall be settled by biennial programmes mentioned in Article 3 of this Agreement.

V. FINAL DEFINITIONS

Article 15

This Agreement shall come into force on the date of approval by the competent authorities in both countries but will be applied from the date of signature.

Article 16

The programmes of scientific cooperation between the two parties shall be signed for a two year period alternately in Belgrade and New Delhi by the authorized representatives of both countries.

Article 17

The Agreement shall remain in force for a period of five years and thereafter until one of the parties shall give notice of its intention to terminate the Agreement; the Agreement shall in this case nevertheless remain in force until the expiration of the current biennial programme.

Article 18

The definitions of this Agreement can be altered at any time wholly or partially, if both the parties confirm it.

This Agreement is signed on the First Day of March, Nineteen hundred and Sixty-six in three equivalent copies in English, Hindi and Serbo-Croat, all the three texts being equally authentic.

Sd /-

Dr. S HUSAIN ZAHEER

Director General Scientific and Industrial
Research, India.

Sd /-

Dr. RADIVOJ UVALIC

Ambassador of the Socialist Federal Republic of Yugoslavia in India.